[Shri B. Shankaranand]

I do not know if Mr. Ramavatar Shastri is speaking on behalf of the doctors. I do not think that the doctors are rejoicing in this matter. But I would say that they are very much worried. They are very anxious to attend to the patients. If it is not so, then the hon. Member can make allegation in this House. The allegation that he is making that the Government is throwing dust in the eyes of the public by talking and informing them through mass media is not correct. The Government is here to take care of those suffering public. We have to make our arrangements to see that the patients do get necessary care in the hospitals and for that the hon. Member cannot say that we are arrogant in this matter and we are suppressing the strike. What he said was that the strike was getting support from the All India Medical Association. Sir, the hon. Member does not know that the All India Medical Association is not in support of the strike. What he has read in the news paper regarding the strike is not that of the All India Medical Association, but it is something else, may be the Delhi Medical Association. I do not know.

SHRI RAMAVATAR SHASTRI: That is a part of the All India Medical Association.

SHRI B. SHANKARANAND: Mr. Shastri, do you know that during the strike, the All India Medical Institute resident doctors strike, the representatives of the All India Medical Association came to me and said that they were not in support of that strike. This is for your information and for the information of the House. Now, if at all anybody supports this strike, Sir, I do not want to say anything but that will not be in the interests of the suffering public. If somebody wants to get something from the Government by pointing the fingers at the deaths occurring during the strike in the hospital, I do not think that they are entitled to get anything from the Government. I only suggest that the doctors should call off the strike and can come to me for discussion. I am willing to consider their demands.

MR. DEPUTY-SPEAKER: Now, personal explanation by Shri Jyotirmoy Bosu. The hon. Member is not present.

13.29 hrs

MATTERS UNDER RULE 377

(i) Reported manufacturing Telephone Service in certain towns in Madhya Pradesh.

श्री सत्यनारायण जाटिया (उज्जैन) उपाध्यक्ष महोदय, नियम 377 के अधीन मैं यह निवेदन करना चाहता हूं कि मध्य प्रदेश के आलोट, खाचरोद और महिदपुर नगरों में दूरभाष सेवा लम्बे समय से काफी असंतोषजनक है । इस सम्बन्ध में विभाग को जानकारी दी गई है, किन्तु दूरभाष सेवा में तनिक भी सुधार नहीं हुआ है । दूरभाष की बिगड़ी हुई व्यवस्था के कारण उपभोक्ताओं को असुविधाओं का सामना करना पड़ रहा है ।

अतएव माननीय संचार मंत्री से आग्रह है कि कृपया आलोट, महिदपुर और खाचरोद में दूरभाष सेवा में तुरन्त सुधार किया जावे और स्वतंत्र, सक्षम, दूरभाष केन्द्र स्थापित किये जावें साथ ही उज्जैन नगर के स्वचालित दूरभाष केन्द्र को अधिक कार्यक्षम बनाने की व्यवस्था की जावे ।

(ii) Reported late running of Nilachal Super Fast Train.

SHRI BRAJAMOHAN MOHANTY (Puri): Mr. Deputy-Speaker. Sir, under Rule 377, I wish to highlight the following:

The Nilachal Super Fast Train is running since 1-4-1980 between Delhi and Puri touching almost all places of pilgrim centres of Northern India. The train has linked Orissa with national capital but it is amazingly observed most of the days, the train runs late for hours and water supply, while through Bihar and U.P., is inadequate. The train needs

a dining car. Food supply is not satisfactory. A Chair-car coach is urgently needed to be attached to this train for the convenience of the passengers who cannot afford first class travel. The Railway Ministry is urged upon to remove these inadequacies in the said train.

(iii) REPORTED TOKEN STRIKE BY DELHI UNIVERSITY KARAMCHARIS

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष महोदय, दिल्ली विश्वविद्यालय के पांच हजार कर्मचारियों ने अपनी मांगों को ले कर गत 2 जुलाई को एक दिन की सांकेतिक हड़ताल की तथा कुलपति के सामने प्रदर्शन किया। उनकी मांग है कि गत अप्रैल में 19 दिनों तक हुई उनकी हड़ताल के दिनों की उनकी मुट्टियों में शामिल न किया जाये, उनके लंबित मांग पत्र को स्वीकार किया जाये तथा रामलाल आनंद कालेज के सैक्शन (एकाउंट्स) अधिकारी श्री सी० एल० यादव, की वर्षों से चली आ रही मुअत्तिली को समाप्त कर उन्हें अपने पद पर बहाल किया जाये। कर्मचारियों का कहना है कि कुलपति ने उन्हे आश्वासन दिया था कि हड़ताल की अवधि छुट्टियों में नहीं गिनी जायेगी।

श्री सी० एल० यादव अपनी नौकरी को बहाल करने की मांग को लेकर गत 1 जुलाई से अपनी पत्नी तथा तीन छोटे बच्चों के साथ कुलपति के कार्यालय के सामने आमरण अनशन पर बैठे हैं। भूख हड़ताल के कारण उनकी शारीरिक स्थिति खराब हो रही है।

यूनिवर्सिटी एंड कालेज कर्मचारी यूनियन ने चेतावनी दी है कि अगर उनकी उक्त मांगों को 16 जुलाई तक स्वीकार नही किया गया, तो कर्मचारियों को विवश हो कर पुनः हड़ताल करनी पड़ेगी।

ऐसी गम्भीर स्थिति में मेरा अनुरोध होगा कि शिक्षा मंत्री इस मामले में हस्तक्षेप कर कर्मचारियों की मांगों को स्वीकार करें तथा अनशन पर बैठे श्री सी० एल० यादव एवं उनके परिवार के लोगों के प्राणों की रक्षा करें।

(iv) NEED FOR IMMEDIATE SUPPLY OF CEMENT IN BARMER DISTRICT OF RAJASTHAN

श्री बुद्धि प्रकाश जैन (बाड़मेर) : उपाध्यक्ष महोदय, गत साल लूनी नदी की बाढ़ से राजस्थान प्रान्त के बाड़मेर जिले के 125 ग्राम बाढ़ ग्रस्त हुए थे। उन ग्रामों में सैकड़ों मनुष्य एवं हजारों पशु मृत्यु के शिकार हुए थे। हजारों मकान बालोतरा नगर एवं उन ग्रामों में एवं हजारों सिंचाई के कुएं ढ़ह गये थे और क्षतिग्रस्त हुए थे। सिंचाई के सम्पूर्ण नष्ट कुओं को नये सिरे से बनाने, क्षतिग्रस्त कुंओं एवं क्षतिग्रस्त मकानों की मरम्मत केन्द्र द्वारा राजस्थान राज्य को पर्याप्त मात्रा में सीमेंट की सप्लाई न किये जाने के कारण वे अपने कुंओं को सम्पूर्ण तौर से बना नहीं सके हैं और न पूरी तरह से मरम्मत कर सके हैं और बालोतरा नगर एवं ग्रामों की जनता मकानों की मरम्मत एवं सुधार पूरी तरह से नहीं कर सकी है, जिसके कारण उसमें पूरा रोष है। वह जल्दी से जल्दी सीमेंट चाहती है, जिसके कारण उसे बड़ा नुकसान हो रहा है और उसके कारण उसमें पूरा रोष है। अतः केन्द्र एवं राज्य सरकारों से नम्रतापूर्वक आग्रह है कि कि वे दोनों मिल कर जल्दी से जल्दी उन्हें पर्याप्त मात्रा में सीमेंट उपलब्ध करा कर उनकी आवश्यक मांग की पूर्ति करें।

(v) PROTECTION TO INDIAN FISHERMEN FROM POACHING FOREIGN VESSELS

SHRI K. T. KOSALRAM (Tiruchendur): Mr. Deputy-Speaker, Sir, for one lakh fishermen living on the Gulf of Mannar coast in Tirunelveli district, Ramnad and Kanyakumari districts of Tamil Nadu setting sail to cash the fish is like going to war. The foreign poaching vessels in this area rough them up and seize their nets together with the catch and at times even sink their boats. It is not uncommon that their catamarans are riven into two by these mechanised boats. It has become a normal feature that Sri Lanka navy men suddenly appear on the scene, order the, fishermen to follow them and once they are within Sri Lanka waters, they board the vessels and loot the catch. In one month alone, Sri Lanka navy men had seized sixty-four of their boats.

The Deputy Director of Fisheries of Tamil Nadu has recently announced the capture of One Taiwanese fishing trawler with variety of fish valued at about Rs. 70,000. The captain of this trawler has stated that 35000 fishing trawlers are in Indian waters for two to three months at a stretch. In this period they transfer